

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148 SECTOR 17-C CHANDIGARH**

REGIONAL BENCH-COURT NO. I

Appeal No. : ST/61167/2018-CU[DB]

(Arising out of OIA-LUD-EXCUS-001-APP-900-902-18 Dated : 06/04/2018 passed by the commissioner (Appeals) of Central Excise & Service Tax Ludhiana)

Municipal Council,

Municipal Council,
Sangrur,
Punjab

: Appellant(s)

VERSUS

C.C.E. & S.T.-Ludhiana

GST BHAWAN, F-BLOCK, RISHI NAGAR,
LUDHIANA
PUNJAB
141001

: Respondent(s)

APPEARANCE:

None for the Appellant

Shri Rajiv Gupta, Ms. Shivani Authorised Representative for
the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

ORDER No. A/60037 / 2023

Date of Hearing:15.02.2023
Date of Decision:15.02.2023

Per : Bench

Ld. Departmental Representative for the Revenue submits that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in the Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

G.Y.

